

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-287-2020****&****LD-VC-OCW-181-2020**

Beena K. Vernekar ... Petitioner
Versus
State of Goa & Ors. ... Respondents

Mr. S. S. Kantak, Senior Advocate with Mr. Abhijit Gosavi, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for Respondent Nos. 1 to 5.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 8th December, 2020

P.C.

In order to consider the issues, including the issue of interim relief in this petition, we feel that the Petitioner should be examined by the Medical Board of the Government. The Medical Board can then give an opinion as to whether the difficulties expressed by the Petitioner for attending the service are indeed genuine or not.

2. Mr. Kantak, learned Senior Advocate for the Petitioner submits that the Petitioner has no objection to examination by the Medical Board.

3. The learned Advocate General states that the Medical Board will examine the Petitioner some time in the next week and the date of such examination will be communicated to the learned counsel appearing for the Petitioner. The opinion of the Medical Board is to be placed before us by the next date which shall now be 21/12/2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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